

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.152 of 2014

Dated: 8th January, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:-

Torrent Power Ltd.Appellant (s)
Versus
Gujarat Electricity Regulatory Commission ...Respondent (s)

Counsel for the Appellant(s) : Ms. Deepa Chawan,
Mr. H.S. Jaggi

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

ORDER

The learned counsel for the Appellant states that the Appeal does not survive inasmuch as it is covered by the decision of the APTEL dated 30th May, 2014 in Appeal No. 147 of 2013 against the Appellant.

In view of the statement of the learned counsel for the Appellant, the Appeal is disposed of.

**(Rakesh Nath)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Vs/vg